

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 383
TO BE ANSWERED ON 06.02.2025

Guidelines for stone crusher units

383. DR. SIKANDER KUMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has conducted any consultation workshop with State Pollution Control Board in order to revive environmental guidelines for stone crushing units in Himachal Pradesh;
- (b) if so, the details thereof;
- (c) whether Government has framed any committee to conduct surprise inspections for surveillance of stone crushing units, if so, the details thereof; and
- (d) whether Government is taking any steps to formulate general principles to regulate emissions and storing of materials to combat air pollution from stone crushers units in Himachal Pradesh?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) & (b):

Central Pollution Control Board (CPCB) has formulated “Environmental guidelines for Stone Crushing Units” in July, 2023 and circulated to all the State Pollution Control Boards and Pollution Control Committees (SPCBs and PCCs) including Himachal Pradesh SPCB for its implementation. The said guidelines stipulate the general and source specific measures for stone crushing units to prevent/suppress dust emissions. The said guidelines also outline regulatory /monitoring mechanism for stone crushing units. SPCBs and PCCs ensure compliance of these guidelines in their States/UTs.

(c) & (d):

The Environmental guidelines for Stone Crushing Units stipulates that a District Level Committee should be constituted under the Chairmanship of District Magistrate/Deputy Commissioner to carryout surprise inspections on regular basis for surveillance of stone crushing units located under their jurisdiction. The guidelines also mentions the general and source specific measures required to be taken by stone crushing units to prevent/suppress dust emissions. The SPCBs and PCCs ensure compliance of these guidelines in their states/UTs. Also, the Stone crushing units shall comply with emission standards notified under the Environment (Protection) Rules, 1986 by the Ministry.
